

In the Central Administrative Tribunal

Allahabad Bench, ALLAHABAD

Di ary / Application No. 1437/04 of 200.....

ORDER SHEET (Contd.) 380/04

Date	Office Notes	Orders of the Tribunal
08.4.04	An Application filed under section 19 of the A.T. Act, 1985 for redressal of grievance regarding Fixation of Pay. <u>Interim relief sought:</u> Yes. After scrutiny following defects are pointed out: 1. Verification is incomplete. 2. Annexures not marked as A-1, A-2. <u>Defects are removed.</u> List for Admission/Orders on 15-4-2004. DR(J)	15.4.2004 Hon. Mr. A.K. Bhatnagar, J.M. Hon. Mr. S.C. Chaube, A.M. Shri R.B. Srivastava, learned counsel for the applicant has sent illness slip. Shri R.C. Joshi, learned Counsel for the respondents is on general adjournment. Adjourned. List on 10.5.2004. Sh. A.M. J.M.
	Copy of order sent to Copying on 18.5.04	10.05.2004 Hon. Mr. A.K. Bhatnagar, J.M. Hon. Mr. S.C. Chaube, A.M. None for the applicant even in the revised call. Shri M. Mishra brief holder of Shri R.C. Joshi, counsel for the respondents. The O.A. is dismissed in default and for want of prosecution. Sh. A.M. J.M. Shukla-